(16 August, 2004]		RAJYA SABHA		
(1)	(2)	(3)	(4)	(5)
13.	Kerala	37	27	15,940
14.	Madhya Pradesh	85	66	18,229
15.	Maharashtra	187	187	56,059
16.	Manipur	3	2	985
17.	Meghalaya	3	3	157
18.	Mizoram	3	3	328
19.	Nagaland	3	2	142
20.	Orissa	72	32	18,795
21.	Punjab	29	17	6,117
22.	Rajasthan	83	83	21,996
23.	Sikkim	3	_	_
24.	Tamil Nadu	49	49	65,451
25.	Tripura	3	3	1,626
26.	Uttaranchal	45	<b>4</b> 5	29,111
27.	Uttar Pradesh	242	242	76,008
28.	West Bengal	152	118	4,827

## **Benches of High Courts**

1277. SHRI GIREESH KUMAR SANGHI: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether a High court Bench in Madurai, Tamil Nadu is to be inaugurated soon and whether there is any proposal to start a High Court Bench in Vijayawada;
- (b) if no, whether Government are considering to open High Court Bench in Vijayawada, in particular, and in other parts of the country in general keeping in view the demands of the people of respective States; and
  - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY): (a) to (c) A permanent Bench of the Madras High Court at Madurai has since been inaugurated on 24.7.2004.

Based on the proposal received from the Government of West Bengal with the concurrence of the Calcutta High Court it is proposed to establish a Bench of the Calcutta High Court at Jalpaiguri, after infrastructural facilities like court building, accommodation for Judges etc. are provided by the State Government to the satisfaction of the High Court. However, no such proposal for setting up a Bench at Vijayawada has been received.

## High Court Bench at North Karnataka

1278. DR. VIJAY MALLYA: SHRI RAJEEV SHUKLA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government are aware that a large number of legal cases belonging to the North Kamataka region are pending with the High Court of Karnataka:
- (b) whether it is also a fact that there is a long pending demand for opening a High Court Bench in North Karnataka;
- (c) whether any decision in principle has been taken to set up the bench but the location has not been finalized;
- (d) whether any definite time frame has been drawn up for the purpose; and
  - (e) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI Hans Raj BHARDWAJ): (a) The Government does not maintain pendency of cases regionwise;

(b) to (e) Since 1981, the Government of Karnataka has been of the view that a Bench of the Karnataka high Court be established at Hubli-Dharwad. However, successive Chief Justices of the High Court have not so far endorsed the proposal. It is the policy of the Government of India that both the State Government and the High Court consider the matter from all angles and arrive at a consensus. As no complete proposal has been received from the Government of Karnataka, in consultation with the Chief Justice of Karnataka High Court, for establishing a Bench of the High Court in North Karnataka, it has not been possible for the Central Government to take a decision in the matter.